

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MEGAFOODS PRODUCTS MADRAS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Megafoods Products Madras Private Limited
2. Date of incorporation of corporate debtor	01/07/1988
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U32301TN1988PTC015941
5. Address of the registered office and principal office (if any) of corporate debtor	D3, SIDCO Industrial Estate, Ambattur, Chennai, Tamil Nadu, PIN: 600058
6. Insolvency commencement date in respect of corporate debtor	27.04.2021
7. Estimated date of closure of insolvency resolution process	23.10.2021
8. Name and registration number of the insolvency professional acting as interim resolution professional	S. Vasudevan IBBI/IPA-002/IP-N00573/2017-2018/11740
9. Address and e-mail of the interim resolution professional, as registered with the Board	Plot 5, 2nd Floor, Manasarovar Apt, Bagavanthy Nagar, Medavakkam Koot Road, Medavakkam, Chennai, Tamil Nadu, 600100. ksvasu1956@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Plot 5, 2nd Floor, Manasarovar Apt, Bagavanthy Nagar, Medavakkam Koot Road, Medavakkam, Chennai, Tamil Nadu, 600100. ksvasu1956@gmail.com
11. Last date for submission of claims	10.05.2021
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: https://www.ibbi.gov.in/home/downloads Physical Address: Same as mentioned in Point No.10 Not Applicable

Notice is hereby given that the National Company Law Tribunal, Division Bench-II, Chennai has ordered the commencement of a corporate insolvency resolution process of Megafoods Products Madras Private Limited on 27.04.2021.

The creditors of Megafoods Products Madras Private Limited, are hereby called upon to submit their claims with proof on or before 10.05.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [None at Present] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

S. VASUDEVAN
IBBI/IPA-002/IP-N00573/2017-2018/11740
(Name and Signature of Interim Resolution Professional)

Date: 30.04.2021
Place: Chennai

